

F. No. 296/4/2018- CX-9
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise & Customs

Office Memorandum

New Delhi, dated the 26.03.18

Subject: -Weekly Report in respect of important developments in CBEC for the week –19.03.18 to 23.03.18 reg.

Based on the inputs received from various sections, following is the compilation of the important developments for the week –19.03.18 to 23.03.18.

1. Administrative Changes: -

- Order regarding ante-dating promotion of Shri Ajay Ganesh Ubale, IRS(C&CE), Group ‘A’ officer to the grade of Joint Commissioner on regular basis, has been issued vide Office Order No. 38/2018 dated 22.03.2018.
- Order regarding promotion of 163 IRS (C&CE) Group ‘A’ officers to the grade of Deputy Commissioner on ad-hoc basis, has been issued vide Office Order No.39/2018 dated 23.03.2018.

2. Legislative Changes: -

- Notification No.30/2018-Cus, dated 20.03.2018 issued to amend of Notification No.27/2011-Customs, dated 1st March, 2011, so as to reduce export duty on raw sugar, white or refined sugar from 20% to Nil.
- Notification No.31/2018-Cus dated 20.03.2018 issued to amend Notification No. 50/2017-Customs, dated 30.06.2017, so as to make consequential amendment in wake of change made vide Notification No. 22/2018-Customs (N.T.) dated 20.03.2018.
- Notification No. 32/2018-Cus dated 23.03.2018 issued to further amend Notification No. 50/2017-Customs so as to reduce BCD from 10% to 5% on opencell (15.6” and above) of LCD/LED TV panels.
- Notification No.10/2018-Cus (ADD) dated 20.03.2018 issued to amend Notification No.11/2014-Customs (ADD) dated 11th March, 2014.
- Notification No.11/2018-Cus (ADD) dated 20.03.2018 issued to order provisional assessment in the matter of initiation of New Shipper Review under Rule 22 of the Customs Tariff (identification, Assessment and Collection of Anti-dumping duty on dumped articles and for determination of injury) Rules, 1995, for determination of individual dumping margin for exports by M/s Kuitun Jinjiang Chemical Industries Co. Ltd (Producer) through Foshan Kaisino Building Material Co. Ltd (Exporter) in the case of anti-dumping duty imposed on imports of a Melamine originating in or exported from China PR.
- Notification No.12/2018-Cus (ADD) dated 20.03.2018 issued to impose anti-dumping duty on imports of ‘Dimethylacetamide’ originating in or exported from China PR and Turkey.
- Notification No.13/2018-Cus (ADD) dated 21.03.2018 issued to impose anti-dumping duty on imports of ‘Resorcinol’ originating in or exported from China PR and Japan.
- Notification No.14/2018-Cus (ADD) dated 21.03.2018 issued to impose anti-dumping duty on imports of ‘Monoisopropylamine’ originating in or exported from China PR.
- Notification No.15/2018-Cus (ADD) dated 22.03.2018 issued to amend Notification No.03/2013-Customs (ADD) dated 26 March, 2013.

- Notification No.16/2018-Cus (ADD) dated 23.03.2018 issued to notify provisional assessment for imports of a Jute Products namely, Jute Yarn/ Twine (multiple folded/cabled and single), Hessian fabric, and Jute sacking bags exported by M/s Natural Jute Mill [Bangladesh] and M/s Kreation Global, LLC, USA [Bangladesh].
- Notification No.10/2018-Central Tax (Rate) dated 23.03.2018 issued to exempt payment of tax under section 9(4) of the CGST Act, 2017 till 30.06.2018.
- Notification No.11/2018-Integrated Tax (Rate) dated 23.03.2018 issued to exempt payment of tax under section 5(4) of the IGST Act, 2017 till 30.06.2018.
- Notification No.10/2018-Union Territory Tax (Rate) dated 23.03.2018 issued to exempt payment of tax under section 7(4) till 30.06.2018.
- Notification No.21/2018-Customs-VI (N.T.) dated 19.03.2018 issued for Declaration of Vijayawada Airport as Customs Airport Amendment of Notification No.61/94 (N.T.) Customs-dated 21.11.1994.
- Notification No.22/2018-Customs-TU (N.T.) dated 20.03.2018 issued for allocation of separate HS code for Chana and Kabuli Chana-Publication of Notification.

3. Any Circulars/ Orders: -

- Circular No.08/2018-Customs-IV (N.T.) dated 23.03.2018 issued for Refund of IGST on Export-Extension of date in SB005 alternate mechanism cases & clarifications in other cases.
- Order No. 04/2018-ST dated 22nd March, 2018.
- Corrigendum to Order No. 07/2017-ST dated 16.11.2017 issued on 22nd March, 2018.

(VIKAS)
OSD CX.9

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